

**4 Mining/ infrastructure dewatering projects**

Sl. No.	Category of area	Rate of Water Conservation Fee (₹ per m <sup>3</sup> /day) (Ground water use)			
		<200 m <sup>3</sup> /day	200 to < 1000 m <sup>3</sup> /day	1000 to <5000 m <sup>3</sup> /day	5000 m <sup>3</sup> /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00
4.	Over-exploited	4.00	5.00	6.00	7.00

**Agreement with contractor for Polavaram project**

2856. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that several works relating to Polavaram head works were awarded to new contractors without following due tendering process, if so, the details thereof;

(b) the cost of head works as per the original agreement with the contractor and revised cost of head works awarded to new contractor; and

(c) the value of work done in head works by old contracting company and payments already made to it and similar value of works done by new contracting company and payment made to it till date?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) to (c) As informed by the State Project Authorities, a part of works was deleted by the Government on the recommendation of Joint Committee of State Level Standing Committee (SLSC) and Internal Benchmark Committee (IBM) from the scope of M/s Transtroy (India) Ltd. and has been entrusted to the new agencies M/s Navayuga Engineering Company (NEC) Limited and M/s BEKEM Infra Projects Pvt. Ltd. as per clause 60(c) of Preliminary Specification (PS) to Andhra Pradesh Detailed Standard Specification (APDSS) at agreement rates of original EPC agency with the key objective of time-bound completion of works.

As reported by the State Project Authorities, the contract value of the Head Works as per supplementary agreement no. 1/2016-17 dated 07.10.2016 was ₹5385.91 crore. The total cost of part of works entrusted to new agencies sums up to ₹3302.22 crore. Further, a payment of ₹2362.22 crore and ₹707.08 crore have been made to M/s Transtroy (India) Ltd. and to M/s NEC Limited respectively as per claims verified/processed by State Project Authorities.

**National status for Polavaram project**

2857. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that Polavaram is the only National Project which has to be executed by Government and for which Government has constituted a Special Purpose Vehicle, if so, the details thereof;

(b) the details of the irrigation projects which have been awarded National status and whether the Central or respective State Government is executing the project; and

(c) the details of funding pattern of those projects, including the Polavaram project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): (a) and (b) The Government of India has declared 16 projects as National Projects (NPs). Five projects namely Polavaram Irrigation Project (Andhra Pradesh), Saryu Nahar Pariyojana (Uttar Pradesh), Gosikhurd Irrigation Project (Maharashtra), Teesta Barrage Project (West Bengal) and Shahpurkandi Dam Project (Punjab) have been taken up for execution after the concerned State Governments obtained the necessary approvals as per the guidelines of the scheme.

Section 90 of A.P. Reorganization Act, 2014 declares Polavaram Irrigation Project (PIP) as a National Project. Polavaram Project Authority (PPA) is established to act as Special Purpose Vehicle (SPV) *vide* Government of India (GoI) Notification dated 28th May, 2014 in this regard. Further, as per the decision conveyed by Ministry of Finance, Department of Expenditure *vide* O.M. F No. 1(2)/PF-1/2014(Pt) dated 30.09.2016, Government of Andhra Pradesh is executing the project on behalf of the Government of India. Other NPs are being executed directly by the concerned State Governments.